

(a) whether Government is aware that due to Dubai Economic Crisis there is apprehension that the large number of Indian workers working there would become unemployed;

(b) if so, the details thereof;

(c) whether Government is immediately going to make arrangement for providing employment in the country to Indian workers becoming unemployed in Dubai; and

(d) if so, the details thereof?

THE MINISTER OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI): (a) Due to the reported Dubai economic crisis, there is no apprehension of any significant sudden job loss for the Indian workers employed there.

(b) to (d) Do not arise.

Cases of public grievances

3150. DR. GYAN PRAKASH PILANIA:

SHRI LALIT KISHORE CHATURVEDI:

Will the PRIME MINISTER be pleased to state:

(a) whether the total number of cases of public grievances received in the Prime Minister's Office, Cabinet Secretariat and Department of Administrative Reforms and Public Grievances is 109620, 101995, 124052 and 52933 during the year 2006, 2007, 2008 and 2009 upto 30th June, 2009 respectively;

(b) whether out of the above, nearly 30 per cent, 28489, 29591, 37879 and 18267 respectively were forwarded during these years to various Ministries and Departments for appropriate action;

(c) the disposal of above actionable complaints and officials found legally or departmentally culpable; and

(d) the number of grievances of the citizens that were redressed within a period of two months?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN): (a) and (b) Yes, Sir.

(c) and (d) The concerned Ministry/Department disposes the complaints in a decentralized manner. Data on departmental action taken by different Ministries/Departments against officials and also the number of grievances that were redressed within a period of two months is not maintained centrally.

Coverage of CJI under RTI Act

3151. DR. K. MALAISAMY: Will the PRIME MINISTER be pleased to state:

(a) whether a High Court has ruled that office of the Chief Justice of India (CJI) falls within the purview of RTI Act, while the CJI contends outside the court that it does not fall within the purview of the Judiciary; and

(b) if so, Government's views on this issue?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN):

(a) and (b) The High Court of Delhi has ruled that the Chief Justice of India is a public authority under the Right to Information Act. An Appeal against the said judgment is pending before the Delhi High Court and the decision is awaited.

Public services bill

3152. SHRI PARIMAL NATHWANI: Will the PRIME MINISTER be pleased to state:

(a) whether Government is committed to bring in a Public Services Bill;

(b) if so, the objectives of the proposed Bill;

(c) the reasons for delay in bringing this Bill; and

(d) in what manner Government proposes to promote good governance and better work culture through this Bill?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN):

(a) to (d) The Government has drafted a Civil Services Bill, which envisages to provide a statutory basis for the regulation of the Civil Services in India, to regulate the appointment and conditions of the service of Civil Servants, to lay down the fundamental values of Civil Services, the Civil Services Code of Ethics, Civil Service Management Code, to establish a Civil Services Authority for facilitating review and to develop Civil Services as a professional, neutral, merit based and accountable instrument for promoting good governance and better delivery of services to citizens. A final decision to introduce the Bill has not yet been taken.

Functioning of RTI set up

3153. SHRI B.K. HARIPRASAD: Will the PRIME MINISTER be pleased to state:

(a) whether in 2009-10 Government has spared only Rs. 14.16 crores as budget for RTI and whether only Rs. 3.55 crores has been spent till October 22, 2009;

(b) whether only 12 per cent women and 26 per cent men across the country were aware of the RTI law and the rights it gives to the citizen;

(c) whether according to Government statistics, 75 per cent of the citizens availing RTI facility are dissatisfied with the quality of information provided and find the data either incomplete or irrelevant; and

(d) the steps being taken to improve the functioning of the RTI set-up?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN):

(a) A Budget Estimate of Rs. 14.16 crore has been made under the Centrally Sponsored Plan Scheme on "Strengthening, Capacity Building and Awareness Generation for effective